

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP(IB) No. 165/95/HDB/2023**

**AND**

**IA(IBC) 1714/2023 in CP(IB) No. 165/95/HDB/2023**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

IDBI Bank Limited

**...Petitioner**

**AND**

Shri. G Srinivasa Raju and Neueon Towers Limited

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Sandeep Bajaj, for Personal Guarantor present through Video Conference.

Learned Counsel Mr VVSN Raju, for Financial Creditor along with Mr Srikanth Rathi, present physically.

This matter is against the same Personal Guarantors where the proceedings initiated before the Bench-II of NCLT, Hyderabad and the matter was heard and reserved for orders. Therefore, hearing in this Company Petition is deferred till 27.05.2024 along with IA(IBC) 1714/2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**